

- II. A copy (in English and Hindi) under sub-section (5) of Section 40 of the National Housing Bank Act, 1987 of the Annual Report and Accounts of the National Housing Bank (NHB), New Delhi, for the year 2007-2008, together with the Auditors Report on the Accounts.

[Placed in Library. See No.L.T. 141/15/09]

- III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Finance) and Security Printing and Minting Corporation of India Limited (SPMCIL), for the year 2009-2010.

[Placed in Library. See No.L.T. 143/15/09]

#### **Notification of the Ministry of Finance**

SHRI NAMO NARAIN MEENA: Sir, I lay on the Table:

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 together with Explanatory Memoranda on the Notifications:

- (1) G.S.R. 437 (E) dated the 22nd June, 2009, seeking to impose provisional anti-dumping duty on imports of Diethyl Thio Phosphoryl Chloride, commonly known as DETPC, originating in or exported from, the Peoples Republic of China into India.
- (2) G.S.R. 438 (E), dated the 22nd June, 2009, seeking to impose provisional anti-dumping duty on imports of Phosphoric Acid of all grades and all concentration (excluding Agriculture or Fertiliser grade), originating in or exported from the People's Republic of Korea into India.

[Placed in Library. See No.L.T. 158/15/09]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:

- (1) S.O. 496 (E), dated the 16th February, 2009, regarding Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.
- (2) S.O. 549 (E), dated the 25th February, 2009, regarding Exchange rate of conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (3) S.O. 564 (E), dated the 27th February, 2009, regarding Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.

- (4) S.O. 731 (E), dated the 13th March, 2009, regarding Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.
- (5) S.O. 823 (E), dated the 24th March, 2009, regarding Exchange rate of conversion of Australian Dollar and Swedish Kroner into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (6) S.O. 867 (E), dated the 27th March, 2009, regarding Exchange rate of conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (7) S.O. 889 (E), dated the 31st March, 2009, regarding Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.
- (8) S.O. 1059 (E), dated the 28th April, 2009, regarding Exchange rate of conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (9) S.O. 315 (E), dated the 12th May, 2009, regarding India-Singapore Trade Agreement (Safeguard Measures), Rules 2009.
- (10) G.S.R. 1223 (E), dated the 15th May, 2009, publishing the Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.
- (11) S.O. 1358 (E), dated the 27th May, 2009, regarding Exchange rate of conversion certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (12) S.O. 1381 (E), dated the 29th May, 2009, regarding Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.

[Placed in Library. See No.L.T. 21/15/09]

- (13) S.O. 1385 (E), dated the 30th May, 2009, publishing the Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of MERCOSUR Member States comprising the Argentine Republic, the Federative Republic of Brazil, the Republic of Paraguay and the Republica Oriental del Uruguay and the Republic of India) Rules, 2009.

[Placed in Library. See No.L.T. 22/15/09]

- (14) S.O. 1455 (E), dated the 15th June, 2009, regarding Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.

[Placed in Library. See No.L.T. 21/15/09]

(15) G.S.R. 174 (E), dated the 17th March, 2009, publishing the Handling of Cargo in Customs Areas Regulations, 2009.

[Placed in Library. See No.L.T. 156/15/09]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. 171(E), dated the 17th March, 2009, publishing the Service Tax (Amendment) Rules, 2009, under sub-section (4) of Section 94 of the Finance Act, 1994.

[Placed in Library. See No.L.T. 157/15/09]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) under Section 31 of Securities and Exchange Board of India Act, 1992:

(1) No. LAD-NRO / GN /2009-2010/07/165404, dated the 5th June, 2009, publishing the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2009.

(2) No. LAD-NRO/GN/2009-2010/04/163097, dated the 13th May, 2009, regarding regulation 3 of the Securities and Exchange Board of India (SEBI) (Certification of Associated Persons in the Securities Markets) Regulations, 2007.

[Placed in Library. See No.L.T. 142/15/09]

**Memorandum of Understanding (2009-10) between Government of India and various Limited Companies**

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Papers:

(i) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Hindustan Paper Corporation Limited (HPCL) for the year 2009-2010.

[Placed in Library. See No.L.T. 313/15/09]

(ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the NEPA Limited for the year 2009-2010.

[Placed in Library. See No.L.T. 312/15/09]

(iii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises) and the Bharat Bhari Udyog Nigam Limited (BBUNL) for the year 2009-2010.

[Placed in Library. See No.L.T. 314/15/09]